

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

**(Office of the Registrar Judicial)**

\*\*\*\*\*

**C I R C U L A R**

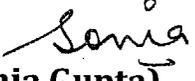
No:- 212/RJ/2020

Dated:- 09.07.2020

In view of the prevailing circumstance due to "Covid-19" pandemic, the advocates and litigants are advised to strictly adhere to the instructions regarding entry in the High Court premises as contained in Circular No. 19 & 23/GS dated 28.05.2020 & 30.05.2020 respectively.

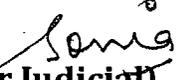
It is again reiterated the access to the High Court Complex Jammu shall be allowed to only arguing advocates/ litigants in persons whose cases are listed in the advanced list for the day. The litigants who want to appear and argue the cases personally should seek prior permission from the undersigned to enter in the High Court Complex. Entry of the clerks of the advocates shall be strictly prohibited.

All the advocates / litigants in persons shall observe the protocol of "social distancing" and they shall wear masks and use sanitizers. Besides, they shall also be subjected to thermal screening at the main outer gate of the High Court Complex.

  
**(Sonia Gupta)**  
**Registrar Judicial**  
**High Court of J&K, Jammu**

Copy to:-

1. Registrar General, High Court of J&K, at Srinagar for information.
2. Principal Secretary to Hon'ble the Chief Justice for information.
3. Dy. Superintendent of Police High Court & District Courts Complex, Jammu, for information and strict compliance.
4. Secretary, Bar Association, Jammu, for information
5. NIC Incharge High Court of J&K, Jammu for uploading on the website.
6. Office File.

  
**(Registrar Judicial)**